

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EUROLIFE HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EUROLIFE HEALTHCARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09-04-1987
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1987PTC043106
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT 21, FLAT 105, SECTOR - 16 KOPARKAIRANE - 400709 NAVI MUMBAI Thane Maharashtra - 400709
6.	Insolvency commencement date in respect of corporate debtor	09/05/2023 (NCLT order received on 10/05/2023)
7.	Estimated date of closure of insolvency resolution process	November 05, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/IPA-001/IP-P00212 /2017-18/10412 AFA Validity-15/12/2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001 rajeev@integroip.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001 Email. elhepl.cirp@gmail.com
11.	Last date for submission of claims	May 24, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of EUROLIFE HEALTHCARE PRIVATE LIMITED on 09/05/2023. (Order made available on the website of NCLT on 10-05-2023)



The creditors of EUROLIFE HEALTHCARE PRIVATE LIMITED. are hereby called upon to submit their claims with proof on or before May 24, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

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Rajeev Mannadiar

Interim Resolution Professional in the matter of
EUROLIFE HEALTHCARE PRIVATE LIMITED.
IBBI/IPA-001/IP-P00212/2017-2018/10412
AFA Validity-15/12/2023

10/05/2023
Mumbai

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